

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.19204/2018
(Arising out of impugned final judgment and order dated 22-03-2018
in MB No. 27962/2016 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 142887/2018 - CLARIFICATION/DIRECTION. IA No. 39147/2021 - EXEMPTION FROM FILING O.T., IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 59921/2022 - STAY APPLICATION)

WITH

SLP(C) No. 20011/2018 (XI)
(FOR CLARIFICATION/DIRECTION ON IA 129459/2020)

SLP(C) No. 19796/2018 (XI)
(Only FOR CLARIFICATION/DIRECTION ON IA 85553/2019 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 185556/2019 FOR EXEMPTION FROM FILING O.T. ON IA 185557/2019 FOR APPLICATION FOR TAGGING/DETAGGING ON IA 56665/2021 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 56672/2021 FOR EXEMPTION FROM FILING O.T. ON IA 56674/2021)

SLP(C) No. 20711/2018 (XI)
(FOR EXEMPTION FROM FILING O.T. ON IA 150217/2018 AND FOR CLARIFICATION/DIRECTION ON IA 129497/2020)

SLP(C) No. 19602/2018 (XI)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 44749/2020
FOR CLARIFICATION/DIRECTION ON IA 129503/2020
FOR EARLY HEARING APPLICATION ON IA 9445/2022
FOR CLARIFICATION/DIRECTION ON IA 10840/2022)

SLP(C) No. 19401/2018 (XI)
(FOR CLARIFICATION/DIRECTION ON IA 129493/2020)

SLP(C) No. 19763/2018 (XI)
(FOR CLARIFICATION/DIRECTION ON IA 129482/2020)

SLP(C) No. 19822/2018 (XI)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 186495/2019 AND FOR
CLARIFICATION/DIRECTION ON IA 129501/2020)

Date : 22-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

Ms. Madhavi Divan, Sr. Adv.
Ms. Ruchira Goel, AOR
Mr. Shantanu Singh, Adv.
Mr. Ravi Sehgal, Adv.
Mr. Sharanya Sinha, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Ms. Aishani Narain, Adv.

For Respondent(s) Mr. Shekhar Prit Jha, AOR
Ms. Preeti Kumari, Adv.

Mr. Harish Salve, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Rajat Dasgupta, Adv.
Mr. M. Shahyan Khan, Adv.
Mr. Akarsh Sharma, Adv.
M/S. Karanjawala & Co., AOR

Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Ms. Vanya Agrawal, Adv.

Mr. Pawan R Upadhyay, Adv.
Ms. Sharmila Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
M/S. Unuc Legal LLP, AOR

Mrs. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Nandita Chauhan, Adv.

M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 02.04.2024 (NMD).

In the meanwhile, parties are free to file common
convenience compilation.

(RAJNI MUKHI)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)